

saying of Zauq, a contemporary of Bahadur Shah Zafar, "*Kaun Jai Zauq Dilli ki gallan Chhod kar,*" is no longer relevant now. Chandni Chowk is now totally devoid of its old grandeur and beauty. High rise buildings have come up there hampering proper passage of air and light. There are unending crowds everywhere. The ever-increasing influx of population is engulfing the splendour, glory and beauty of the capital. The ancient character of Delhi city is on the decline. Its identity is getting lost in the struggle between old and new. It is the duty of all of us to preserve and protect the traditional character, grandeur and unique beauty of old Delhi. I request the Central Government to take immediate and effective steps in the matter.

- (iii) **Scarcity of Drinking water in Barmer, Jaisalmer, Jodhpur and Bikaner districts and need to make provision in 7th Plan for supply of drinking water through Rajasthan Canal.**

**SHRI VIRDHI CHANDER JAIN (Barmer)** : Mr. Speaker, Sir, there is acute shortage of drinking water in the desert areas and the border districts of the country. Even after spending crores of rupees, the position in respect of drinking water has become worse in most of the villages in the districts of Barmer, Jaisalmer, Jodhpur and Bikaner.

Rural water supply schemes were formulated under the Sixth Five Year Plan and provision for drinking water through tubewells was made in hundreds of villages. But the villages are spread in an area of 25 square kilometers to 200 square kilometers and the rural population living in "dhonis" has also to be provided drinking water.

Some tubewells in Lathi Series have proved to be successful. Most of the tubewells have a capacity of 500 to 3,000 gallons which is insufficient to meet the requirements of rural areas and thus a number of villages are deprived of drinking water. The water in the tubewells is also drying up which may lead to a situation in 10 to 20 years where the tubewells would dry up completely because of their over use. In a number of villages tubewells have not proved a success.

A permanent solution of the drinking water problem lies in Rajasthan Canal which is now known as Indira Canal Lift canals and Flow canals can serve Saiba (Ganganagar, Churu) and Gajner and Kolayat, Fa'audi, Pokaran and Mohangarh and Gadhra Road. So, I request the Central Government to make provision in the Seventh Five Year Plan for supply of drinking water by lift canals in Barmer, Jaisalmer, Jodhpur, Bikaner, Ganganagar and Churu Districts.

- (iv) **Cooking gas agencies for Renukot, Obra and Robertsganj towns, district Mirzapur (U.P.).**

**SHRI RAM PYARE PANIKA (Robertsganj)** : Mr. Speaker, Sir, there is great resentment among the people in connection with the action that the Central Government have been taking during the last few years for providing cooking gas facility in Renukot, Obra and Robertsganj towns of Mirzapur District because in the absence of cooking gas in these industrial towns, the people are facing a grave fuel problem. The decision to allot gas agency in Renukot has been revoked and second advertisement has not been given in this regard. Similarly, second advertisement has not been given for Robertsganj and undue delay is being caused in respect of Obra. In respect of Chunar also, no advertisement has so far come out while the Government has a policy to provide cooking gas facility to the towns having a population of less than 20,000. So, while inviting the attention of the hon. Petroleum Minister towards the said problems, I demand that action may be taken to allot gas agencies in these towns at the earliest

[English]

- (v) **Need for clearance by Department of Environment for Construction of Varadarajaswamy Project in Kurnool District (A.P.)**

**SHRI V. SOBHANADREESWARA RAO (Vijayawada)** : Varadarajaswamy Project in Kurnool district, Andhra Pradesh was approved by Planning Commission long back. Government of Andhra Pradesh has taken up construction and substantial amount was spent on that project. Meanwhile the Department of Environment has objected to the project stating that it would

inundate nearly 40 acres of forest land. Rayalaseema is a permanently drought hit area and so this project will help thousands of farmers and lakhs of agricultural labourers. Hence there is urgent need for the Ministry of Environment and Forests to look into the matter and give clearance to enable the completion of Varadarajaswamy project at the earliest.

11.15 hrs.

SUGAR UNDERTAKINGS (TAKING  
OVER OF MANAGEMENT) AMEND-  
MENT BILL

(As passed by Rajya Sabha)

[English]

MR. SPEAKER : Now we take up items Nos. 11 and 12 together, for which one hour has been allotted. Dr. A. K. Patel, Hon. Member is not present. Rao Birendra Singh.

THE MINISTER OF FOOD AND CIVIL  
SUPPLIES (RAO BIRENDRA SINGH) :  
I beg to move\* :

“That the Bill further to amend the Sugar Undertakings (Taking Over of Management) Act, 1978, as passed by Rajya Sabha, be taken into consideration.”

This is a very simple amending Bill to replace an Ordinance we promulgated in November. It is intended to increase the period of take over of mills from six to seven years, so that Government can further discuss the matter, or handing them back to the owners, after considering properly as to what safeguards can be provided so that the mills do not again become sick and Government dues also may be recovered.

I hope the House will also pass this Bill unanimously.

MR. SPEAKER : Motion moved :

“That the Bill further to amend the Sugar Undertakings (Taking over of Management) Act, 1978, as passed by Rajya Sabha, be taken into consideration.”

Mr. V.S. Rao, would you to speak on this Bill ?

SHRI V. SOBHANADREESWARA  
RAO (Vijayawada) : Mr. Speaker, Sir, I disapprove of this Sugar Undertakings (Taking Over of Management) Amendment Bill because the Government of India which is expected to show the same interest regarding the Sugar problems pertaining to the sugar industry in all the States, is unfortunately taking greater interest in the problems of the sugar industry in Uttar Pradesh. There are many other sugar factories which are closed, which are not functioning, which have to pay crores of rupees as arrears to cane growers, and which are not taken over by the Government of India. The five factories which have been taken over under this Act, recently, are all in Uttar Pradesh. The original Act had contemplated to take over some factories and it was expected that they would take them over for three years. Subsequently it was increased by another three years. Now, in the seventh year they want to take over some more. I would like to bring to the notice of the hon. Minister that one factory the Chellapalli sugar factory in Krishna District, Andhra Pradesh, had to pay Rs. 1.5 crores to the sugar cane growers as dues. It has not worked during the last season. It is not working during this season and it owes to the workers a sum of Rs. 50 lakhs as arrears of wages.

I request the hon. Minister to take over the management of Chellapalli sugar factory because it satisfies all the requirements of this Act, as mentioned in the objectives, and fulfils the conditions which are mentioned for taking over of management of factories under this Act.

I also want to mention that by extending the period by one more year, it is not going to solve the problem of sugar industry. Mr. Speaker, Sir, you are well aware that several cooperative sugar factories as well as some sugar factories in that public sector are incurring losses to the tune of crores of rupees because of the unrealistic anti-peasant policy that is being pursued by the

\*Moved with the recommendation of the President.